

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
(PART-I, SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 81 (RE-2005) /2004-2009
NEW DELHI DATED THE 12th JANUARY, 2006

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures (Vol. I):

1. Para 3.19.1 is amended to read as under:

“The application for grant of credit under Vishesh Krishi Upaj Yojana may be made to the licensing authority concerned in the Aayaat Niryaat Form along with the documents prescribed therein. The applicant may file one or more applications subject to the condition that each application shall contain not more than 25 shipping bills. All the shipping bills in any one application must relate to exports made from one Customs House only. The last date for filing such applications shall be 31st March 2006 in respect of exports made during 2004-05”

2. After the existing entry at Sl.No.618 which reads as under

618	08.618	23069026	Oil cake and Oil cake meal of Sal Fat/Oil
-----	--------	----------	---

the following new entries shall be added:

619	08.619	12079930	Niger Seed
620	08.620	15179010	Sal Fat (Processed or Refined)

621	08.621	11063010	Tamarindus Indicus
622	08.622	11081990	Tamarind Seed, Starch
623	08.623	09109915	Cassia Torea Seeds
624	08.624	12119029	Terminalia arjuna (arjun bark)
625	08.625		Zyziphus (Ber fruits)

This issues in Public interest.

(K.T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE and
EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

(Issued from F.No. 01/94/180/009/AM06/PC.I)